

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

CONTEMPT CASE (AT) NO.27 OF 2020

IN

COMPANY APPEAL (AT) NO.44 OF 2018

In the matter of:

Suman Dhir & Anr

Applicants

Vs

Gyan Ganga Educational Institute Pvt Ltd & Ors

Non-applicants

Ms Shweta Bharti, Advocate for the applicant.

ORDER

08.09.2020- Heard learned counsel for the applicant. He submits that the non-applicants have not complied with the orders dated 20.8.2019 passed by this Appellate Tribunal. He submits that he has not received any amount from the non-applicants.

Issue notice to the Non-applicants as to why the contempt proceedings may not be initiated against them. Requisites alongwith process fee, if not filed, be filed by tomorrow. If the applicant provides the email address of the non-applicants, let notice be also issued through email. Applicant is also permitted to serve the non-applicants through email directly. Let the matter be fixed on **21.9.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/nn